

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 49825/2023

(Arising out of impugned final judgment and order dated 02-12-2022 in ITA No. 502/2022 passed by the High Court of Delhi at New Delhi)

COMMISSIONER OF INCOME TAX (INTERNATIONAL TAXATION) 2Petitioner(s)

VERSUS

INTELSAT CORPORATION

Respondent(s)

(IA No.263146/2023-CONDONATION OF DELAY IN FILING and IA No.263147/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 02-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. N Venkatraman, A.S.G.
Mr. Raj Bahadur Yadav, AOR
Mr. Rupesh Kumar, Adv.
Mr. Akshay Nain, Adv.
Mr. Rajeev Ranjan, Adv.
Mrs. Sunita Sharma, Adv.
Mrs. Gargi Khanna, Adv.
Mr. Vivek Choudhuri, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Subject to orders of the Hon'ble the Chief Justice of India, list the present special leave petition in the week commencing 22.01.2024 before a Bench of which one of us (Sanjiv Khanna, J.) is not a member.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR